

RATIFIED

Minutes of Meeting No.21/11 held on 24.08.2010 of Norms Committee (NC-I) (DES.I Section)

The meeting No. 21/11 of the Norms Committee (NC-I) for the licensing year 2010-2011 scheduled for 24.08.2010 was actually held on 31.08.2010 & 07.09.2010 under the Chairmanship of Ms. Shubhra, Jt. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	429A	23063321Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. A.K. Aggarwal	3 rd Floor		D/o C&PC
5.	Sh. A.K. Mishra, AIA		23063332	M/o Steel, U.B.
6.	Sh. Rajiva Kumar, Dy. D.G.F.T	207	23061562 Ext. 232	DGFT, UB
8.	Sh. B.K. Sachdeva, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases. The decision taken thereon were as under: -

1	Case No.:31/30/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/01161/AM09/	RLA File :09/24/040/00467/AM08/	Lic.No/Date:0910035538 07.10.2008	Defer Date:12.10.2010
Decision : The representative of the DHI informed the Committee that they have not received the firm's reply. The Committee, therefore, decided to forward a copy the firm's reply to DHI for examination & comments and to relist the case for 12.10.2010.				

2	Case No.:32/30/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/01162/AM09/	RLA File :09/24/040/00468/AM08/	Lic.No/Date:0910035539 07.10.2008	Defer Date:12.10.2010
Decision : The representative of DHI present in the meeting informed the Committee that the firm has sought time for furnishing the reply but have not given any reply despite repeated reminder. The Committee, therefore, decided to remind the firm a last & final time and inform their case will be rejected without any further notice. The case may be re-listed on 12.10.2010.				

3	Case No.:28/42/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/01652/AM09/	RLA File :31/21/040/00319/AM09/	Lic.No/Date:3110036852 02.01.2009	Defer Date:12.10.2010
Decision : The representative of the DHI informed the Committee that they have received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 12.10.2010.				

	Case No.:21/1/80-ALC2/2000	Party Name:TERJIMO PENDING	Meet No/Date:21/80-	Status:
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4	Case No.:21/80-ALC2/2009	Party Name:TEROMO TENTOL LIMITED	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/01825/AM09/	RLA File :53/24/040/00012/AM09/	Lic.No/Date:5310007800 16.03.2009	Defer Date:12.10.2010
Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 12.10.2010.				

5	Case No.:15/15/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00199/AM10/	RLA File :04/24/040/00293/AM09/	Lic.No/Date:0410103657 03.04.2009	Defer Date:12.10.2010
Decision : The representative of the DHI informed the Committee that they have received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 12.10.2010.				

6	Case No.:1/7/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00068/AM10/	RLA File :03/95/040/00983/AM09/	Lic.No/Date:0310517989 01.05.2009	Defer Date:12.10.2010
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 12.10.2010.				

7	Case No.:14/14/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00184/AM10/	RLA File :61/24/040/00012/AM10/	Lic.No/Date:6110000320 19.06.2009	Defer Date:12.10.2010
Decision : The representative of the DHI informed the Committee that the firm's reply has not been received. he Committee, therefore, decided to forward a copy of firm's reply to DHI for examination and to relist the case for 12.10.2010.				

8	Case No.:4/17/81-ALC2/2009	Party Name:RADIX DIES & MOULDS PVT.LTD.	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/81/050/00110/AM10/	RLA File :31/24/040/00062/AM10/	Lic.No/Date:3110039159 09.07.2009	Defer Date:12.10.2010
Decision : The Committee noted that the firm's application has already been sent to DIPP. The Committee decided the firm's application be forwarded to the DHI for their examination and comments and to relist the case for 12.10.2010.				

9	Case No.:1/17/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Approved
	HQ File :01/80/050/00224/AM10/	RLA File :04/24/040/00079/AM10/	Lic.No/Date:0410106106 14.07.2009	
Decision : As per written comments of DHI of vide their U.O. Note No.3(74)/10-TSW(B) dated 24.08.2010, the				

committee decided to ratify the norms in respect of the subject advance authorization as under:-

Import

1. Item no 1 & item no 5 to 15 - are components. These can be allowed under GN-4.
2. Item no 2 to 4- are raw materials. The firm has not given the calculation of the requirement. (Sl. No 11 of SDL). Hence may be deleted.

The Regional Authority may take necessary action.

10	Case No.:16/17/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00239/AM10/	RLA File :03/94/040/00300/AM10/	Lic.No/Date:0310529264 16.07.2009	Defer Date:12.10.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.10.2010: - 1. The firm has not given Sl no 5 & 11 of SDL for export item LP drum & HP drum. 2. Export product weight for LP & HP drum has not been given. 3. The firm has given sl no 6 of SDL, but the information is not proper.			

11	Case No.:23/21/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00305/AM10/	RLA File :03/94/040/00396/AM10/	Lic.No/Date:0310533764 13.08.2009	Defer Date:12.10.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this officer letter calling for certain information despite repeated reminders. The Committee, therefore, decided to remind firm a last & final time , failing which the case will be rejected without any further notice. The case may be re-listed on 12.10.2010.			

12	Case No.:13/25/80-ALC2/2009	Party Name:AKSH OPTI-FIBRE LTD.	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Approved
	HQ File :01/80/050/00371/AM10/	RLA File :05/23/040/00039/AM10/	Lic.No/Date:0510249115 11.09.2009	
	Decision : As per written comments of DIT vide their Fax/U.O. note no. 17(60)2009-IPHW dated 27.01.2010 the committee decided to ratify the norms in respect of the subject advance authorization as applied for by the firm with accountability clause. It may also informed that the quantity recommended for Fibre perform, includes wastage of 21.5% per km of Optical Fibre.			
	The Regional Authority may take necessary action.			

13	Case No.:11/28/80-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00429/AM10/	RLA File :31/24/040/00124/AM10/	Lic.No/Date:3110040186 07.10.2009	Defer Date:12.10.2010
	Decision : On the request of firm, it was decided by the Committee to advise the firm to appear before the NC, to explain all their cases in person along with full facts. The case may be relisted on 12 10 2010			

14	Case No.:2/33/80-ALC2/2009	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00468/AM10/	RLA File :07/24/040/00258/AM10/	Lic.No/Date:0710067933 30.10.2009	Defer Date:12.10.2010
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 12.10.2010.				

15	Case No.:18/41/80-ALC2/2009	Party Name:KE-BURGMANN FLEXIBLES INDIA PVT.LTD.,	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00639/AM10/	RLA File :04/24/040/00247/AM10/	Lic.No/Date:0410110339 22.12.2009	Defer Date:12.10.2010
Decision : The Committee decided to forward copy of firm's application alongwith firm's reply to C&PC for examination & comments and to relist the case for 12.10.2010.				

16	Case No.:19/41/80-ALC2/2009	Party Name:PLAST TECH ENGINEERING	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00640/AM10/	RLA File :04/24/040/00216/AM10/	Lic.No/Date:0410110358 23.12.2009	Defer Date:12.10.2010
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm a last and final time and inform that their case will be rejected without any further notice. The case may be re-listed on 12.10.2010.				

17	Case No.:6/41/80-ALC2/2009	Party Name:SATA VIKAS INDIA PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00627/AM10/	RLA File :05/24/040/00426/AM10/	Lic.No/Date:0510255235 24.12.2009	Defer Date:12.10.2010
Decision : The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The case is very old. Firm's letter has been received back undelivered. The Committee, therefore, decided to remind the RA finally with a copy to the firm to forward the firm's application at the earliest, otherwise the case will be closed. The case may be relisted on 12.10.2010				

18	Case No.:9/41/80-ALC2/2009	Party Name:UNITED DRILLING TOOLS LTD.,	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00630/AM10/	RLA File :05/24/040/00422/AM10/	Lic.No/Date:0510255294 29.12.2009	Defer Date:12.10.2010
Decision : The representative of the DHI informed the Committee that they have received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 12.10.2010.				

19	Case No.:11/41/80-ALC2/2009	Party Name:UNITED ENGINEERING (EASTERN)CORPN.,	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00632/AM10/	RLA File :02/24/040/00196/AM10/	Lic.No/Date:0210135971 01.01.2010	Defer Date:12.10.2010

Decision : The Committee, decided to forward copy of the firm's reply to DC(MSME) for examination & comment and to relist the case for 12.10.2010.			

20	Case No.:22/41/80-ALC2/2009	Party Name:ARMOR PLAST LTD.,	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00643/AM10/	RLA File :07/24/040/00368/AM10/	Lic.No/Date:0710069234 04.01.2010	Defer Date:12.10.2010
Decision : The Committee, decided to forward a copy the firm's reply to DIPP for examination & comment and to relist the case for 12.10.2010.				

21	Case No.:10/49/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00779/AM10/	RLA File :02/24/040/00176/AM10/	Lic.No/Date:0210136339 11.01.2010	Defer Date:12.10.2010
Decision : On the basis of written comments of DHI U.O. Note dated 3 (31)/10-TSW(B)/405 dated 9.8.2010 it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.10.2010: - The firm has given the list of items of export. These items are same as the list of import items. There is no manufacturing activity involved and export & import items are same. Please give clarification.				

22	Case No.:4/16/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00245/AM11/	RLA File :03/95/040/00712/AM10/	Lic.No/Date:0310557677 29.01.2010	Defer Date:12.10.2010
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm a last and final time, and inform that their case will be rejected without any further notice. The case may be re-listed on 12.10.2010.				

23	Case No.:19/5/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Rejected
	HQ File :01/80/050/00052/AM11/	RLA File :09/24/040/00423/AM10/	Lic.No/Date:0910040811 03.02.2010	
Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.				

24	Case No.:1/49/80-ALC2/2009	Party Name:KIDDE INDIA LIMITED	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Approved
	HQ File :01/80/050/00770/AM10/	RLA File :03/94/040/00925/AM10/	Lic.No/Date:0310560868 18.02.2010	
Decision : As discussed with DIPP in the meeting, the committee decided to ratify the norms in respect of the				

Decision : As discussed with DIT in the meeting, the committee decided to ratify the norms in respect of the subject advance authorization on net-to-net basis with accountability.

The Regional Authority may take necessary action accordingly.

25	Case No.:4/49/80-ALC2/2009	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00773/AM10/	RLA File :09/24/040/00458/AM10/	Lic.No/Date:0910040992 18.02.2010	Defer Date:12.10.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm a last and final time, and inform their case will be rejected without any further notice. The case may be re-listed on 12.10.2010.			

26	Case No.:7/49/80-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00776/AM10/	RLA File :31/24/040/00229/AM10/	Lic.No/Date:3110042047 19.02.2010	Defer Date:12.10.2010
	Decision : On the request of the firm's, it was decided by the Committee to advise the firm to appear before the NC, to explain their cases in person, along with full facts. The case may be relisted on 12.10.2010.			

27	Case No.:9/49/80-ALC2/2009	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)PLTD	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Rejected
	HQ File :01/80/050/00778/AM10/	RLA File :34/24/040/00200/AM10/	Lic.No/Date:3410026452 22.02.2010	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

28	Case No.:13/49/80-ALC2/2009	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Closed
	HQ File :01/80/050/00782/AM10/	RLA File :07/24/040/00443/AM10/	Lic.No/Date:0710070171 23.02.2010	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required by RA so the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

29	Case No.:14/49/80-ALC2/2009	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Closed
	HQ File :01/80/050/00783/AM10/	RLA File :07/24/040/00400/AM10/	Lic.No/Date:0710070172 23.02.2010	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of			

application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required by RA so the case may be closed on the part of NC.

The Regional Authority may take note of the NC decision for information.

30	Case No.:25/51/80-ALC2/2009	Party Name:AKSH TECHNOLOGIES LTD.:(A WHOLLY OWNED SUBSIDIARY	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00816/AM10/	RLA File :05/23/040/00188/AM10/	Lic.No/Date:0510259390 24.02.2010	Defer Date:12.10.2010
	Decision : The case is pending for comments of DIT. The Committee therefore decided to remind DIT to expedite their comments. The letter to be issued at the level of Chairman NC-I and to re-list the case for 12.10.2010.			

31	Case No.:20/49/80-ALC2/2009	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Rejected
	HQ File :01/80/050/00789/AM10/	RLA File :07/24/040/00460/AM10/	Lic.No/Date:0710070294 01.03.2010	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

32	Case No.:20/5/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Rejected
	HQ File :01/80/050/00053/AM11/	RLA File :09/24/040/00506/AM10/	Lic.No/Date:0910041252 09.03.2010	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

33	Case No.:22/5/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Rejected
	HQ File :01/80/050/00055/AM11/	RLA File :09/24/040/00510/AM10/	Lic.No/Date:0910041253 09.03.2010	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

	Case No.:23/5/80-ALC2/2010	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00056/AM11/	RLA File :06/24/040/00047/AM10/	Lic.No/Date:0610017458	Defer

34		18.03.2010	Date:12.10.2010
	Decision : The case was referred to DHI and comments are still awaited. The Committee further decided to forward copy of firm's application and reply to C&PC also for examination and comments and to re-list the case on 12.10.2010.		

35	Case No.:21/5/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Rejected
	HQ File :01/80/050/00054/AM11/	RLA File :09/24/040/00536/AM10/	Lic.No/Date:0910041410 23.03.2010	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

36	Case No.:14/11/80-ALC2/2010	Party Name:CORE METAL KRAFTS LTD.,	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00160/AM11/	RLA File :22/24/040/00056/AM10/	Lic.No/Date:2210009813 25.03.2010	Defer Date:12.10.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.10.2010: - 1. Information in respect of Sl.No.8 & 9 of the Standard Deficiency Format. 2. Use & complete specification of export item.			

37	Case No.:32/5/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00065/AM11/	RLA File :05/23/040/00225/AM10/	Lic.No/Date:0510261296 26.03.2010	Defer Date:12.10.2010
	Decision : The representative of the DIPP informed the Committee that they have received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 12.10.2010.			

38	Case No.:36/5/80-ALC2/2010	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00069/AM11/	RLA File :05/23/040/00214/AM10/	Lic.No/Date:0510261354 29.03.2010	Defer Date:12.10.2010
	Decision : The representative of the DHI informed that they have not received the firm's reply. The Committee decided to forward a copy of firm's reply available in office to DHI for examination and comments. The case may be relisted on 12.10.2010.			

39	Case No.:34/5/80-ALC2/2010	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00067/AM11/	RLA File :05/23/040/00232/AM10/	Lic.No/Date:0510261727 05.04.2010	Defer Date:12.10.2010
	Decision : The Committee observed that the comments called for from Ministry of Mines are yet to be received.			

The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 12.10.2010.

40	Case No.:9/13/80-ALC2/2010	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Withdrawn
	HQ File :01/80/050/00185/AM11/	RLA File :03/95/040/00002/AM11/	Lic.No/Date:0310568211 06.04.2010	
Decision : It was noted that the case has already approved in meeting No.18/11 dated 03.08.2010. Accordingly case is withdrawn.				

41	Case No.:3/5/80-ALC2/2010	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00036/AM11/	RLA File :05/24/040/00500/AM10/	Lic.No/Date:0510262366 13.04.2010	Defer Date:12.10.2010
Decision : The representative of the DHI informed the Committee that they have received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 12.10.2010.				

42	Case No.:6/5/80-ALC2/2010	Party Name:ULTRA ENGINEERS	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00039/AM11/	RLA File :31/24/040/00002/AM11/	Lic.No/Date:3110042881 15.04.2010	Defer Date:12.10.2010
Decision : The representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.10.2010: - 1. Information in respect of Sl.No.5 of the Standard Deficiency Format. 2. Export quantity in number.				

43	Case No.:17/11/80-ALC2/2010	Party Name:RINAC INDIA LIMITED	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Approved
	HQ File :01/80/050/00163/AM11/	RLA File :07/24/040/00485/AM10/	Lic.No/Date:0710070940 15.04.2010	
Decision : As per written comments of DIPP of vide their U.O. Note dated 31.08.2010 the committee decided to ratify the norms in respect of the subject advance authorization for imports items Sl. No. 1 to 10 net-to-net basis with accountability clause. The Regional Authority may take necessary action.				

44	Case No.:5/5/80-ALC2/2010	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00038/AM11/	RLA File :34/24/040/00096/AM10/	Lic.No/Date:3410026835 16.04.2010	Defer Date:12.10.2010
Decision : On the recommendation of the representative of C&PC present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.10.2010: - (i) The item of export indicated is in meters and raw material sought to be imported is in weight. The technical specification and weight/meter of all the three export products i.e. streamline 16080, PE				

	Irrigation Pipe 12/205 and Drip Net PC 12250 may be indicated with separate weight of Drippers/meters. Copy of export order may also be furnished.
(ii)	Detailed manufacturing process alongwith technical justification for wastage at each stage of manufacturing process and also on each of raw material may be furnished.
(iii)	Separate raw material requirement for all the three export products may be indicated indicating net content and quantity applied for import (net quantity+wastage).
(iv)	Complete material balance for the three export products separately indicating input and output.
(v)	Details of production of export products under reference and corresponding consumption of all the raw-materials (both imported and indigenous) during the last three years duly certified by CA may be furnished.
(vi)	Small sample of export product and Drippers/Emitters.

45	Case No.:9/5/80-ALC2/2010	Party Name:MAG ENGINEERING PVT LTD	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00042/AM11/	RLA File :07/21/040/00006/AM11/	Lic.No/Date:0710070974 16.04.2010	Defer Date:12.10.2010
	Decision : The representative of the DIPP informed the Committee that they have received the firm's application and case is under study. However, it was also decided to send firm's application to DIPP for examination & comments. The Committee, therefore, decided to defer the consideration and to relist the case for 12.10.2010.			

46	Case No.:15/11/80-ALC2/2010	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00161/AM11/	RLA File :34/24/040/00229/AM09/	Lic.No/Date:3410026834 16.04.2010	Defer Date:12.10.2010
	Decision : The Committee noted that firm's application was earlier forwarded to DC(MSME) for examination and comments. However, it was pointed out by the members that C&PC has been examining & furnishing comments for this item. Therefore it was decided to send firm's application to C&PC for examination & comments. The Committee, therefore, decided to defer the consideration and to relist the case for 12.10.2010.			

47	Case No.:16/11/80-ALC2/2010	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00162/AM11/	RLA File :34/24/040/00217/AM09/	Lic.No/Date:3410026833 16.04.2010	Defer Date:12.10.2010
	Decision : The Committee noted that firm's application was earlier forwarded to DC(MSME) for examination and comments. However, it was pointed out by the members that C&PC has been examining & furnishing comments for this item. Therefore it was decided to send firm's application to C&PC for examination & comments. The Committee, therefore, decided to defer the consideration and to relist the case for 12.10.2010.			

48	Case No.:10/5/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00043/AM11/	RLA File :09/24/040/00552/AM10/	Lic.No/Date:0910041731 20.04.2010	Defer Date:12.10.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm last and final time, and inform their case will be rejected without any further notice. The case may be re-listed on 12.10.2010.			

	Case No.:11/5/80-ALC2/2010	Party Name:THE SARASWATI	Meet No/Date:21/80-	Status:
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	INDUSTRIAL SYNDICATE LTD.	ALC2/2010 24.08.2010	Approved
HQ File :01/80/050/00044/AM11/	RLA File :05/24/040/00014/AM11/	Lic.No/Date:0510262671 20.04.2010	
Decision : As per written comments of DIPP of vide their U.O. Note dated 31.8.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-			
49	1. Net empty weights of 24.3 MT, 24.3 MT, 9 MT, 9 MT, 48.9 MT, 48.9 MT, 51.3 MT & 51.3 MT may be specified with the quantities of export products from S.Nos. 1 to 8 respectively.		
	2. Word “Relevant” may be prefixed with the description of import items at S. Nos. 1, 4, 7, 8, 16, 17, 25, 33, 41, 42, 52 & 53 and their quantities may be allowed as applied for inclusive if 4.2 % wastage.		
	3. Import items at Sl. Nos. 2, 3, 5, 6, 10, 11, 14, 15, 19, 20, 23, 24, 27, 28, 31, 32, 35, 36, 39, 40, 46, 47, 50, 51, 57, 58, 61 & 62 may be deleted.		
	4. Weights of 1094 Kgs., 1094 Kgs., 2469 Kgs., 2469 Kgs., 4226 Kgs.& 4226 Kgs. may be specified with quantities of import items at Sl. Nos. 9, 18, 26, 34, 43 & 54 respectively and quantities of these items may be allowed on net to net basis.		
	5. Quantities of import items at S.Nos. 12, 13, 21, 22, 29, 30, 37, 38, 48, 49, 59 & 60 may be allowed as 108 Kgs., 108 Kgs., 108 Kgs., 108 Kgs., 181 Kgs. 181 Kgs., 181 Kgs., 181 Kgs., 336 Kgs., 336 Kgs., 336 Kgs., & 336 Kgs., respectively		
	6. Quantities of import items at S.Nos. 44, 45, 55 & 56 may be allowed as applied for.		
	7. Import of components may be allowed with accountability clause.		
The Regional Authority may take necessary action accordingly.			

	Case No.:15/5/80-ALC2/2010	Party Name:SOUTHERN LUBRICATION (P) LTD.,	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Approved
50	HQ File :01/80/050/00048/AM11/	RLA File :07/24/040/00012/AM11/	Lic.No/Date:0710071058 20.04.2010	
Decision : On the recommendation of technical authorities present in the meeting, it was decided by the Committee to ratify norms as per GN-4.				
The Regional Authority may take necessary action accordingly.				

	Case No.:16/5/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Approved
	HQ File :01/80/050/00049/AM11/	RLA File :53/24/040/00001/AM11/	Lic.No/Date:5310010393 21.04.2010	
Decision : As per the written comments of C&PC communicated vide their O.M. No. 46011/21/2009-PC.II dated 07.07.2010, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-				
51	-			
	Item to be Exported		Quantity	
	Blood Bags		1 No.	

Raw-material Recommended for Import	Quantity
1. PVC compound (Medical Grade)	1.10 kg/kg content in export product
2. Relevant Stainless Steel Needle Assembly	Net + 3% wastage
3. Evident Paper – Plastic (Self Adhesive)	
4. Aluminium Foil Cover	Net + 5% wastage
5. Relevant Plasma Cap (Rubber Cap)	Net + 1% wastage
6. Relevant Luer Adapter	Net + 1% wastage
7. Relevant Oxygen Absorber	Net + 1% wastage
8. Stamping Foil Tape	Net + 1% wastage
9. Thermal Transfer Ribbon	Net + 1% wastage
10. Relevant Big Beak off Valve Assembly	Net + 1% wastage
11. Y- Connector	Net + 1% wastage

The Regional Authority may take necessary action accordingly.

52	Case No.:26/5/80-ALC2/2010	Party Name: ULTRA ENGINEERS	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00059/AM11/	RLA File :31/24/040/00010/AM11/	Lic.No/Date:3110042986 23.04.2010	Defer Date:12.10.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.10.2010: - 1. Information in respect of Sl.No.5 of the Standard Deficiency Format.			

53	Case No.:29/5/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Approved
	HQ File :01/80/050/00062/AM11/	RLA File :05/24/040/00019/AM11/	Lic.No/Date:0510262876 23.04.2010	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weights of 107.423 MT and 107.423 MT. may be specified with the quantities of export products at S.Nos. 1 & 2 respectively. 2. Word “Relevant” may be prefixed with the description of import items at S.Nos. 1, 2, 12 & 13. 3. Quantity of import item at S.No. 1 may be allowed as 73374 Kgs. inclusive of 5 % wastage. 4. Quantity of import item at S.No. 2 may be allowed as 38151 Kgs. inclusive of 9.3 % wastage as applied for			

5. Quantities of import items at S.Nos. 3, 5, 7 & 14 to 20 may be allowed as applied for.
6. Quantities of import items at S.Nos. 4, 6, 8 & 9 may be allowed as 1250 Kgs., 2750 Kgs., 750 Kgs. & 1000 Kgs. respectively.
7. Quantity of import item at Sl. No.10 may be allowed as 15 Nos. on net to net basis. However, the duty free weight of this item may be restricted to 2757 Kgs. inclusive of 4.5 % wastage as applied for.
8. Import items at Sl. Nos. 11, 21 & 22 may be allowed on net to net basis.
9. Quantity of import item at S.No. 12 may be allowed as 73374 Kgs. inclusive of 5 % wastage.
10. Quantity of import item at S.No. 13 may be allowed as 38151 Kgs. inclusive of 9.3 % wastage as applied for
11. Import of components may be allowed with accountability clause.

The Regional Authority may take necessary action accordingly.

54	Case No.:30/5/80-ALC2/2010	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00063/AM11/	RLA File :05/24/040/00028/AM11/	Lic.No/Date:0510262877 23.04.2010	Defer Date:12.10.2010
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 12.10.2010.				

55	Case No.:25/5/80-ALC2/2010	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00058/AM11/	RLA File :31/24/040/00009/AM11/	Lic.No/Date:3110042996 26.04.2010	Defer Date:12.10.2010
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm a last and final time, and inform that their case will be rejected without any further notice. The case may be re-listed on 12.10.2010.				

56

Case No.:37/5/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Approved
HQ File :01/80/050/00070/AM11/	RLA File :53/24/040/00003/AM11/	Lic.No/Date:5310010400 27.04.2010	

Decision : As per the written comments of C&PC communicated vide their O.M. No. 46011/21/2009-PC.II dated 07.07.2010, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Item to be Exported	Quantity
Blood Bags	1 No.
Raw-material Recommended for Import	Quantity

	1. PVC compound (Medical Grade) 2. Relevant Stainless Steel Needle Assembly 3. Evident Paper – Plastic (Self Adhesive) 4. Aluminium Foil Cover 5. Relevant Plasma Cap (Rubber Cap) 6. Relevant Luer Adapter 7. Relevant Oxygen Absorber 8. Stamping Foil Tape 9. Thermal Transfer Ribbon 10. Relevant Big Beak off Valve Assembly 11. Y- Connector	1.10 kg/kg content in export product Net + 3% wastage Net + 5% wastage Net + 1% wastage Net + 1% wastage Net + 1% wastage Net + 1% wastage Net + 1% wastage Net + 1% wastage Net + 1% wastage
	The Regional Authority may take necessary action accordingly.	

57	Case No.:41/5/80-ALC2/2010	Party Name:KINECO PVT. LTD.	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00074/AM11/	RLA File :17/24/040/00055/AM10/	Lic.No/Date:1710003301 28.04.2010	Defer Date:12.10.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm a last and final time, and inform that their case will be rejected without any further notice. The case may be re-listed on 12.10.2010.			

58	Case No.:19/11/80-ALC2/2010	Party Name:ELECTROMECH MATERIAL HANDLING SYSTEMS(I) PVT LTD	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Approved
	HQ File :01/80/050/00165/AM11/	RLA File :31/21/040/00038/AM11/	Lic.No/Date:3110043162 10.05.2010	
	Decision .: The Committee observed that on the recommendation of DIPP present in the meeting, it was decided by the Committee to ratify norms in respect of subject authorization as per GN-4. The Regional Authority may take necessary action accordingly.			

59	Case No.:20/11/80-ALC2/2010	Party Name:LABEX K.K. INTERNATIONAL	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00166/AM11/	RLA File :05/23/040/00032/AM11/	Lic.No/Date:0510263965 10.05.2010	Defer Date:12.10.2010
	Decision : The Committee noted that firm's application was forwarded to DC(MSME) for examination and comments are still awaited. It was now decided to send firm's application to DIPP for examination & comments. The Committee, therefore, decided to defer the consideration and to relist the case for 12.10.2010.			

60	Case No.:18/11/80-ALC2/2010	Party Name:ULTRA ENGINEERS	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00164/AM11/	RLA File :31/24/040/00019/AM11/	Lic.No/Date:3110043194 11.05.2010	Defer Date:12.10.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.10.2010: -			

1. Information in respect of Sl.No.5 &11 of the Standard Deficiency Format.

61	Case No.:2/11/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00148/AM11/	RLA File :04/24/040/00026/AM11/	Lic.No/Date:0410113745 12.05.2010	Defer Date:12.10.2010
Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case for 12.10.2010.				

62	Case No.:3/11/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00149/AM11/	RLA File :04/24/040/00012/AM11/	Lic.No/Date:0410113741 12.05.2010	Defer Date:12.10.2010
Decision : The representative of the DHI informed the Committee that they have received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 12.10.2010.				

63	Case No.:4/11/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00150/AM11/	RLA File :04/24/040/00011/AM11/	Lic.No/Date:0410113742 12.05.2010	Defer Date:12.10.2010
Decision : The representative of the DHI informed the Committee that they have received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 12.10.2010.				

64	Case No.:5/11/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00151/AM11/	RLA File :04/24/040/00027/AM11/	Lic.No/Date:0410113743 12.05.2010	Defer Date:12.10.2010
Decision : The representative of the DHI informed the Committee that they have received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 12.10.2010.				

65	Case No.:21/11/80-ALC2/2010	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00167/AM11/	RLA File :05/23/040/00006/AM11/	Lic.No/Date:0510264179 12.05.2010	Defer Date:12.10.2010
Decision : The Committee noted that firm's application was forwarded to DIPP for examination and comments are still awaited. It was now decided to send firm's application to C&PC for examination & comments. The Committee, therefore, decided to defer the consideration and to relist the case for 12.10.2010.				

66	Case No.:22/11/80-ALC2/2010	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00168/AM11/	RLA File :07/24/040/00033/AM11/	Lic.No/Date:0710071546 14.05.2010	Defer Date:12.10.2010
Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.10.2010: -				

1. Information in respect of Sl.No.11 of the Standard Deficiency Format.

67

Case No.:1/11/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Approved
HQ File :01/80/050/00147/AM11/	RLA File :53/24/040/00005/AM11/	Lic.No/Date:5310010493 26.05.2010	

Decision : As per the written comments of C&PC communicated vide their O.M. No. 46011/21/2009-PC.II dated 07.07.2010, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Item to be Exported	Quantity
Blood Bags	1 No.
Raw-material Recommended for Import	Quantity
1. PVC compound (Medical Grade)	1.10 kg/kg content in export product
2. Relevant Stainless Steel Needle Assembly	Net + 3% wastage
3. Evident Paper – Plastic (Self Adhesive)	
4. Aluminium Foil Cover	Net + 5% wastage
5. Relevant Plasma Cap (Rubber Cap)	Net + 1% wastage
6. Relevant Luer Adapter	Net + 1% wastage
7. Relevant Oxygen Absorber	Net + 1% wastage
8. Stamping Foil Tape	Net + 1% wastage
9. Thermal Transfer Ribbon	Net + 1% wastage
10. Relevant Big Beak off Valve Assembly	Net + 1% wastage
11. Y- Connector	Net + 1% wastage

The Regional Authority may take necessary action accordingly.

68	Case No.:6/16/80-ALC2/2010	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Approved
	HQ File :01/80/050/00247/AM11/	RLA File :03/95/040/00109/AM11/	Lic.No/Date:0310576011 26.05.2010	
	Decision : As per the written comments of DHI communicated vide their U.O. No. 3(121)/09-TSW(B)/414 dated 11.8.10, the Committee decided to delete item no. 384 (belt tensioning gauge) and ratify the norms in respect of the subject advance authorization on net-to-net basis with accountability clause as per GN-4.			
	The Regional Authority may take necessary action accordingly			

69	Case No.:7/16/80-ALC2/2010	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Approved
	HQ File :01/80/050/00248/AM11/	RLA File :03/95/040/00153/AM11/	Lic.No/Date:0310576218 26.05.2010	
	Decision : As per the written comments of DHI communicated vide their U.O. No. 3(121)/09-TSW(B)/415 dated 11.8.10, the Committee decided to ratify the norms in respect of the subject advance authorization on net-to-net basis with accountability clause as per GN-4.			
	The Regional Authority may take necessary action accordingly			

	Case No.:6/11/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
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70	HQ File :01/80/050/00152/AM11/	RLA File :04/24/040/00033/AM11/	Lic.No/Date:0410114086 28.05.2010	Defer Date:12.10.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.10.2010: - 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format. 2. Quantity of seamless and welded pipe separately both in weight and length for each type of steel i.e. CS, AS and SS.			

71	Case No.:7/11/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:21/80- ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00153/AM11/	RLA File :31/24/040/00031/AM11/	Lic.No/Date:3110043398 28.05.2010	Defer Date:12.10.2010
Decision : The representative of DHI present in the meeting informed that firm's reply has not been received. The Committee handed over the reply to DHI for examination and comments, The case may be re-listed to 12.10.2010				

72	Case No.:8/11/80-ALC2/2010	Party Name:IPG PHOTONICS (INDIA) PVT LTD.,	Meet No/Date:21/80- ALC2/2010 24.08.2010	Status: Closed
	HQ File :01/80/050/00154/AM11/	RLA File :07/24/040/00036/AM11/	Lic.No/Date:0710071849 28.05.2010	
Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required by RA so the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.				

73

Case No.:9/11/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Approved
HQ File :01/80/050/00155/AM11/	RLA File :53/24/040/00007/AM11/	Lic.No/Date:5310010532 28.05.2010	

Decision : As per the written comments of C&PC communicated vide their O.M. No. 46011/21/2009-PC.II dated 07.07.2010, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Item to be Exported	Quantity
Blood Bags	1 No.
Raw-material Recommended for Import	Quantity
1. PVC compound (Medical Grade)	1.10 kg/kg content in export product
2. Relevant Stainless Steel Needle Assembly	Net + 3% wastage
3. Evident Paper – Plastic (Self Adhesive)	

	4. Aluminium Foil Cover 5. Relevant Plasma Cap (Rubber Cap) 6. Relevant Luer Adapter 7. Relevant Oxygen Absorber 8. Stamping Foil Tape 9. Thermal Transfer Ribbon 10. Relevant Big Beak off Valve Assembly 11. Y- Connector	Net + 5% wastage Net + 1% wastage Net + 1% wastage Net + 1% wastage Net + 1% wastage Net + 1% wastage Net + 1% wastage Net + 1% wastage
	The Regional Authority may take necessary action accordingly.	

74	Case No.:8/16/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00249/AM11/	RLA File :04/24/040/00034/AM11/	Lic.No/Date:0410114137 31.05.2010	Defer Date:12.10.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.10.2010: - 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format. 2. Quantity of seamless and welded pipe separately both in weight and length for each type of steel i.e. CS, AS and SS.			

75	Case No.:11/11/80-ALC2/2010	Party Name:UNITED DRILLING TOOLS LTD.,	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00157/AM11/	RLA File :05/24/040/00073/AM11/	Lic.No/Date:0510265196 01.06.2010	Defer Date:12.10.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.10.2010: - 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format Export Product wise.			

76	Case No.:23/11/80-ALC2/2010	Party Name:MICROFINISH VALVES PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Closed
	HQ File :01/80/050/00169/AM11/	RLA File :07/24/040/00495/AM10/	Lic.No/Date:0710071958 02.06.2010	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required by RA so the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

77	Case No.:25/11/80-ALC2/2010	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00171/AM11/	RLA File :05/24/040/00072/AM11/	Lic.No/Date:0510265356 02.06.2010	Defer Date:12.10.2010
	Decision : The representative of DHI present in the meeting informed that firm's reply has not been received. The Committee decided to forward a copy of reply to DHI for examination and comments, The case may be re-listed to 12.10.2010			

78

Case No.: 26/11/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Approved
HQ File :01/80/050/00172/AM11/	RLA File :53/24/040/00008/AM11/	Lic.No/Date:5310010549 04.06.2010	
Decision : As per the written comments of C&PC communicated vide their O.M. No. 46011/21/2009-PC.II dated 07.07.2010, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-			
-			
Item to be Exported		Quantity	
Blood Bags		1 No.	
Raw-material Recommended for Import		Quantity	
1. PVC compound (Medical Grade)		1.10 kg/kg content in export product	
2. Relevant Stainless Steel Needle Assembly		Net + 3% wastage	
3. Evident Paper – Plastic (Self Adhesive)		Net + 5% wastage	
4. Aluminium Foil Cover			
5. Relevant Plasma Cap (Rubber Cap)		Net + 1% wastage	
6. Relevant Luer Adapter		Net + 1% wastage	
7. Relevant Oxygen Absorber		Net + 1% wastage	
8. Stamping Foil Tape		Net + 1% wastage	
9. Thermal Transfer Ribbon		Net + 1% wastage	
10. Relevant Big Beak off Valve Assembly		Net + 1% wastage	
11. Y- Connector		Net + 1% wastage	
		Net + 1% wastage	

The Regional Authority may take necessary action accordingly.

79	Case No.:5/16/80-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00246/AM11/	RLA File :03/95/040/00108/AM11/	Lic.No/Date:0310577443 04.06.2010	Defer Date:12.10.2010
	Decision : The representative of DIPP present in the meeting informed that firm's reply has not been received. The Committee decided to reply may be forwarded to DIPP for examination and comments, The case may be re-listed to 12.10.2010.			

80	Case No.:27/11/80-ALC2/2010	Party Name:FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00173/AM11/	RLA File :04/24/040/00036/AM11/	Lic.No/Date:0410114329 07.06.2010	Defer Date:12.10.2010
	Decision : The Committee noted that firm's application was forwarded to DC(MSME) for examination and comments are still awaited. It was now decided to send firm's application to C&PC for examination & comments. The Committee, therefore, decided to defer the consideration and to relist the case for 12.10.2010.			

	Case No.:28/11/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Approved
	HQ File :01/80/050/00174/AM11/	RLA File :05/24/040/00094/AM11/	Lic.No/Date:0510265718 08.06.2010	
	Decision : As per written comments of DHI of vide their U.O. Note dated 31.08.2010, the committee decided to			

81	ratify the norms in respect of the subject advance authorization as under:-
	1. Net empty weights of 37.1 MT, 42.1 MT, 22.9 MT, 40 MT & 143 MT may be specified with the quantities of export products from S.Nos. 1 to 5 respectively.
	2. Word “Relevant” may be prefixed with the description of import items at S. Nos. 1, 8, 15, 21 & 27 and their quantities may be allowed as applied for inclusive of 4.2 % wastage.
	3. Quantity of import item at Sl. No.2 may be allowed as 1 No. on net to net basis. However, the duty free weight of this item may be restricted to 4435 Kgs. inclusive of 3 % wastage as applied for.
	4. Quantity of import item at Sl. No.3 may be allowed as 1 No. on net to net basis. However, the duty free weight of this item may be restricted to 4435 Kgs. inclusive of 3 % wastage as applied for.
	5. Quantities of import items at S.Nos. 4, 5, 11, 12, 18, 24, 28 & 29 may be allowed on net to net basis.
	6. Quantities of import items at S.Nos. 6 & 7 may be allowed as 585 Kgs. each.
	7. Quantity of import item at Sl. No.9 may be allowed as 1 No. on net to net basis. However, the duty free weight of this item may be restricted to 7768 Kgs. inclusive of 3 % wastage as applied for.

	8. Quantity of import item at Sl. No.10 may be allowed as 1 No. on net to net basis. However, the duty free weight of this item may be restricted to 7768Kgs. inclusive of 3 % wastage as applied for.
	9. Quantities of import items at S.Nos. 13 & 14 may be allowed as 584 Kgs. each.
	10. Quantity of import item at Sl. No. 16 may be allowed as 1 No. on net to net basis. However, the duty free weight of this item may be restricted to 1616 Kgs. inclusive of 3 % wastage as applied for.
	11. Quantity of import item at Sl. No. 17 may be allowed as 1 No. on net to net basis. However, the duty free weight of this item may be restricted to 1616 Kgs. inclusive of 3 % wastage as applied for
	12. Quantities of import items at S.Nos. 19 & 20 may be allowed as 298 Kgs. each.
	13. Quantity of import item at Sl. No. 22 may be allowed as 1 No. on net to net basis. However, the duty free weight of this item may be restricted to 2767 Kgs. inclusive of 3 % wastage as applied for.
	14. Quantity of import item at Sl. No. 23 may be allowed as 1 No. on net to net basis. However, the duty free weight of this item may be restricted to 2767 Kgs. inclusive of 3 % wastage as applied for
	15. Quantities of import items at S.Nos. 25, 26, 30 & 31 may be allowed as applied for.
	16. Import of components may be allowed with accountability clause.
	The Regional Authority may take necessary action accordingly.

82	Case No.:29/11/80-ALC2/2010	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Closed
	HQ File :01/80/050/00175/AM11/	RLA File :07/24/040/00047/AM11/	Lic.No/Date:0710072103 08.06.2010	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required by RA so the case may be closed on the part of NC.			
	The Regional Authority may take note of the NC decision for information.			

83	Case No.:30/11/80-ALC2/2010	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Closed
	HQ File :01/80/050/00176/AM11/	RLA File :07/24/040/00048/AM11/	Lic.No/Date:0710072107 08.06.2010	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required by RA so the case may be closed on the part of NC.			

The Regional Authority may take note of the NC decision for information.

84	Case No.:11/16/80-ALC2/2010	Party Name:TCF NADI INDUSTRIAL FANS PRIVATE LTD.,	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Approved
	HQ File :01/80/050/00252/AM11/	RLA File :04/24/040/00059/AM11/	Lic.No/Date:0410114808 22.06.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No.21/11 held on 25.08.2010. The Committee on the recommendation of DIPP present in the meeting decided to ratify norms in respect of subject authorization as per GN-4. The Regional Authority may take necessary action accordingly.			

85	Case No.:1/16/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00242/AM11/	RLA File :09/24/040/00114/AM11/	Lic.No/Date:0910042665 08.07.2010	Defer Date:12.10.2010
	Decision : The Committee noted that the Regional Authority has neither forwarded the hard copy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind the RA with a copy to the firm to forward the firm's application at earliest and to re-list the case for 12.10.2010.			

86	Case No.:2/16/80-ALC2/2010	Party Name:M M AQUA TECHNOLOGIES LTD.	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00243/AM11/	RLA File :05/24/040/00084/AM11/	Lic.No/Date:0510267884 09.07.2010	Defer Date:12.10.2010
	Decision : The Committee noted that firm's application was forwarded to DC(MSME) for examination and comments are still awaited. It was now decided to send firm's application to C&PC for examination & comments. The Committee, therefore, decided to defer the consideration and to relist the case for 12.10.2010.			

87	Case No.:3/16/80-ALC2/2010	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Deferred
	HQ File :01/80/050/00244/AM11/	RLA File :06/24/040/00020/AM11/	Lic.No/Date:0610018454 09.07.2010	Defer Date:12.10.2010
	Decision : The Committee noted that firm's application was forwarded to DC(MSME) for examination and comments are still awaited. It was now decided to send firm's application to C&PC for examination & comments. The Committee, therefore, decided to defer the consideration and to relist the case for 12.10.2010.			

88	Case No.:9/16/80-ALC2/2010	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)P.LTD	Meet No/Date:21/80-ALC2/2010 24.08.2010	Status: Closed
	HQ File :01/80/050/00250/AM11/	RLA File :34/24/040/00061/AM11/	Lic.No/Date:3410027466 09.07.2010	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required by RA so the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

89	Case No.:10/16/80-ALC2/2010	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)PLTD	Meet No/Date:21/80- ALC2/2010 24.08.2010	Status: Closed
	HQ File :01/80/050/00251/AM11/	RLA File :34/24/040/00075/AM11/	Lic.No/Date:3410027467 09.07.2010	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required by RA so the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

S.No.190

Case No. A/R-63	M/s. Thyssenkrup Industries India Ltd.,	F.No. 01/80/50/ 01852/AM09/DES.I	Lic.No. & Date
Meeting No. 21/11		RA F.No.31/21/040/00399/Am09	3110037568
Date: 24.08.2010		Ratification of norms	dt.03.03.2009

The representative of DHI vide their U.O. note No. 3(127)/09-TSW(B)/457 dated 06.09.2010 informed that the firm was asked to submit specific item for export with their quantities. The firm has replied vide their letter dated 19-07-10 that they have another no 3110039814 dated 02-09-09 issued for the same product as they had some technical problem in customs. The Committee therefore decided to ask the firm to submit list of items for both the licenses separately with their value of import along with corresponding item of export with its value separately to examine their request. The case may be re-listed on 12.10.2010.

S.No.191

Case No. A/R-66	M/s. GEA BGR Energy System India Ltd.,	F.No. 01/80/50/ 01283/AM09/DES.I	Lic.No. & Date
Meeting No. 21/11		RA F.No.04/24/040/00196/AM09	0410099962
Date: 24.08.2010		Ratification of norms	dt.12.11.2008

As per written comments of DHI of vide their U.O. Note dated 29.07.2010, the committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Item no 1 to 9 except item no 6- these are components & may be allowed under GN-4.
2. Item no 6- This is PLC components & the firm proposes to import 200 sets. It has not given the specific item of import. Hence may be deleted.
3. Item no 10 - The firm has not given calculation of the item. Hence we may delete the same.
4. Item no 11- It is a low value & low quantity item. May be allowed as applied for.

The Regional Authority may take necessary action accordingly.

S.No.192

Case No.A/R-46	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQ F.No.01/80/162/01436/AM08/DES-I	Lic. No. & Date
Meeting No. 21/11		RLA No.09/24/040/00556/AM07	0910030003
Date: 24.08.2010		Ratification of norms	dt.16.04.2007

The Committee decided to reject the case on the ground that they firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.

The Regional Authority may take necessary action accordingly.

S.No.193

Case No.A/R-20	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQ F.No.01/80/50/1779/AM09/DES-I	Lic. Nos. & Date
Meeting No. 21/11		RLA F.No.11/24/040/00076/AM09	1110019584
Date: 24.08.2010		Ratification of norms	dt.10.02.2009

The representative of the DHI informed the Committee that they have received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 12.10.2010.

S.No.194

Case No.A/R-22	M/s. Minda Silca Engg. Ltd.,	HQ F.No.01/80/50/00995/AM09/DES-I	Lic. Nos. & Date
Meeting No. 21/11		RLA F.No.05/24/040/00941/AM09	0510217932
Date: 24.08.2010		Ratification of norms	dt.14.03.2008

The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.

The Regional Authority may take necessary action accordingly.

S.No.195

Case No.A/R-23	M/s. Kilburn Engg. Ltd.,	HQ F.No.01/80/50/00341/AM09/DES-I	Lic. Nos. & Date
Meeting No. 21/11		RLA F.No.03/94/040/01309/AM08	0310465801
Date: 24.08.2010		Ratification of norms	dt.19.03.2008

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 12.10.2010.

S.No.196

Case No.A/R-24	M/s. Kilburn Engg. Ltd.,	HQ F.No.01/80/50/00484/AM09/DES-I	Lic. Nos. & Date
Meeting No. 21/11		RLA F.No.03/94/040/00281/AM09	0310474390
Date: 24.08.2010		Ratification of norms	dt.12.06.2008

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 12.10.2010.

S.No.197

Case No.A/R-25	M/s. Minda Sai Ltd., Mumbai	HQ F.No.01/80/50/00755/AM08/DES-I	Lic. Nos. & Date
Meeting No. 21/11		RLA F.No.05/24/040/00147/AM08	0510204041
Date: 24.08.2010		Ratification of norms	dt.24.05.2007

The representative of the DC(MCMSE) informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 12.10.2010.

S.No.198

Case No.A/R-26	M/s. Kilburn Engg. Ltd.,	HQ F.No.01/80/50/01257/AM09/DES-I	Lic. Nos. & Date
Meeting No. 21/11		RLA F.No.03/94/040/00757/AM09	0310492847
Date: 24.08.2010		Ratification of norms	dt.04.11.2008

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 12.10.2010.

S.No.199

Case No.A/R-28	M/s. Larson & Toubro Ltd.,	HQ F.No.01/80/162/00301/AM08/DES-I	Lic. Nos. & Date
Meeting No. 21/11		RLA F.No.04/24/040/00223/AM08	0410091098
Date: 24.08.2010		Ratification of norms	dt.18.09.2007

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 12.10.2010.

S.No.200

Case No.A/R-29	M/s. Metso Paper India Pvt Ltd	HQ F.No.01/80/50/01625/AM09/DES-I	Lic. Nos. & Date
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Meeting No. 21/11	RLA F.No.05/24/040/00635/AM09	0510233403
Date: 24.08.2010	Ratification of norms	dt.29.12.2008

The representative of DHI present in the meeting, stated that the firm has furnished their reply dated 12.07.2010 is incomplete on the following counts:-

1. The details of the imported raw materials given does not match with the list of items given in the list in the licence.
2. The list of items in the license contains 77 items while in the reply it contains 35 items which needs clarification.
3. The firm has not replied sl no 11 of SDL properly. It has only given the statement & not calculation.
4. The firm has another three applications in addition to the above application. The firm has also not replied properly to our 2nd deficiency letter.

As per recommendation of DHI, it was decided by the Committee to advise the firm to appear before the NC **to explain their case in person** along with full facts. The case may be relisted for 12.10.2010.

S.No.201

Case No.A/R-30	M/s. Metso Paper India Pvt. Ltd.,	HQ F.No.01/80/50/01308/AM09/DES-I	Lic. Nos. & Date
Meeting No. 21/11		RLA F.No.05/24/040/00535/AM09	0510231137
Date: 24.08.2010		Ratification of norms	dt.19.11.2008

The Committee observed that firm has replied vide their letter dated 12.07.2010 but is incomplete on the following counts:-

1. The firm has stated that items proposed for import are components. But in the manufacturing process given by the firm, it has stated that there is machining process involved in it. In that case the items should not be the components but raw material. Imported inputs also do not appear in the engg. bill of material. The firm has not mentioned placement of items of import. So the request can not be examined. The Committee decided to ask the firm to furnish complete reply and the case may be relisted for 12.10.2010.

S.No.202

Case No.A/R-75	M/s. Dee Development Engineers Pvt. Ltd.,	HQ F.No.01/80/50/00160/AM08/DES-I	Lic. Nos. & Date
Meeting No. 21/11		RLA F.No.05/24/04000175/AM08	0510204393
Date: 24.08.2010		Deletion of condition in MTR / No. in different advance authorizations	dt.01.06.2007

As per written comments of DIPP of vide their U.O. Note dated 07.09.10 the committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Advance Authorisation No. 0510204393 dated 01.06.2007

After incorporating the modification in UOM of item of export and certain items of imports, Norms may be amended as under:

1. Net weight of export product may be specified as 475 MT containing 447 MT of imported inputs.
2. Word "relevant" may be prefixed with the description of import items at S.No.1, 2 & 4.
3. Quantity of import item at S.No.1 may be allowed as 57.12 MT inclusive of 2% wastage.
4. Quantity of import item at S.No.2 may be allowed as 203.49 MT inclusive of 2% wastage.
5. Quantity of import item at S.No.3 may be allowed as 28.5 MT on net to net basis with accountability clause.
6. Quantity of import item at S.No.4 may be allowed as 1.05 Kgs./Kg. content in the export product.

2. Advance Authorisation No. 0510205473 dated 27.06.2007

DIPP is not concerned with the proposal and comments of DHI are required, therefore case should be forwarded to DHI.

3. Advance Authorisation No. 0510207954 dated 22.08.2007

After incorporating the modification in UOM of item of export and certain items of imports, Norms may be amended as under:-

1. Net weight of export product may be specified as 81.5 MT containing 68 MT of imported inputs.
2. Word “relevant” may be prefixed with the description of import items at S.No.1 & 2.
3. Quantity of import item at S.No.1 may be allowed as 20.89 MT inclusive of 2% wastage.
4. Quantity of import item at S.No.2 may be allowed as 25.26 MT inclusive of 2% wastage.
5. Quantities of import items at S.No.3 & 4 may be allowed as 10.48 MT & 12.38 MT on net to net basis with accountability clause.

4. Advance Authorisation No. 0510207959 dated 22.08.2007

After incorporating the modification in UOM of item of export and certain items of imports, Norms may be amended as under:

1. Net weight of export product may be specified as 510.33 MT containing 426.34 MT of imported inputs.
2. Word “relevant” may be prefixed with the description of import items at S.No.1 & 3.
3. Quantity of import item at S.No.1 may be allowed as 26.87 MT inclusive of 2% wastage.
4. Quantity of import item at S.No.2 may be allowed as 7.62 MT on net to net basis with accountability clause.
5. Quantity of import item at S.No.3 may be allowed as 328.34 MT inclusive of 2% wastage.
6. Quantity of import item at S.No.4 may be allowed as 70.48 MT on net to net basis with accountability clause.

5. Advance Authorisation No. 0510211187 dated 26.10.2007

After incorporating the modification in UOM of items of exports and certain items of imports, Norms may be amended as under:

1. Words “Containing Carbon Steel Seamless Pipes: 29.925 MT, Stainless Steel Seamless/ERW Pipes: 29.687 MT & Stainless Steel Seamless Tubes: 0.712 MT” may be specified with the total quantity of export product.
2. Net export weight of 19.2 MT may be specified with the quantity of each export product from S.No. 1 to 5 (total net export weight 96 MT containing 82 MT of imported inputs).
3. Word “relevant” may be prefixed with the description of import items at S.No.1, 3 & 5.
4. Quantity of import item at S.No.1 may be allowed as 30.52 MT inclusive of 2% wastage.
5. Quantity of import item at S.No.2 may be allowed as 7.125 MT on net to net basis.
6. Quantity of import item at S.No.3 may be allowed as 30.28 MT inclusive of 2% wastage.
7. Quantity of import item at S.No.4 may be allowed as 5.938 MT on net to net basis.
8. Quantity of import item at S.No.5 may be allowed as 727 mtrs. (0.727 MT) inclusive of 2% wastage.
9. Weights of 0.95MT, 0.475 MT, 1.425 MT, 3.8 M, 142.5 Kg., 1.425 MT, 0.19 MT & 95 Kgs. may be specified with the quantities of import items from S.No. 6 to 13 respectively and quantities of these items may be allowed on net to net basis.
10. Import of components may be allowed with accountability clause.

6. Advance Authorisation No. 0510211845 dated 08.11.2007

No change is required and earlier comments may be maintained

7. Advance Authorisation No. 0510214656 dated 08.01.2008

After incorporating the modification in UOM of items of exports and certain items of imports, Norms may be amended as under:

1. Words “Containing Carbon Steel Seamless Pipes: 29.295 MT, Stainless Steel Seamless/ERW Pipes: 29.687 MT & Stainless Steel Seamless Tubes: 0.712 MT” may be specified with the total quantity of export product.
2. Net export weight of 23 MT may be specified with the quantity of each export product from S.No. 1 to 5 (total net export weight 115 MT Containing 101 MT of imported inputs).
3. Word “relevant” may be prefixed with the description of import items at S.No.1, 3, 5 & 6.
4. Quantity of import item at S.No.1 may be allowed as 29.88 MT inclusive of 2% wastage.
5. Quantity of import item at S.No.2 may be allowed as 7.125 MT on net to net basis.
6. Quantity of import item at S.No.3 may be allowed as 30.28 MT inclusive of 2% wastage.
7. Quantity of import item at S.No.4 may be allowed as 5.938 MT on net to net basis.

8. Quantity of import item at S.No.5 may be allowed as 19.38 MT inclusive of 2% wastage.
9. Quantity of import item at S.No.6 may be allowed as 727 mtrs. (0.727 MT) inclusive of 2% wastage.
10. Weights of 0.95MT, 0.475 MT, 1.425 MT, 3.8 MT, 142.5 Kg., 1.425 MT, 0.19 MT & 95 Kgs. may be specified with the quantities of import items from S.No. 7 to 14 respectively and quantities of these items may be allowed on net to net basis.
11. Import of components may be allowed with accountability clause.

8. Advance Authorisation No. 0510214510 dated 04.01.2008

After incorporating the modification in UOM of items of exports and certain items of imports, Norms may be amended as under:

1. Words “Containing Carbon Steel Pipes: 7.6 MT & Stainless Steel Seamless/ERW Pipes: 21.2 MT” may be specified with the total quantity of export product.
2. Word “relevant” may be prefixed with the description of import items at S.No.1, 2 & 5.
3. Quantity of import item at S.No.1 may be allowed as 7.752 MT inclusive of 2% wastage.
4. Quantity of import item at S.No.2 may be allowed as 21.632 MT inclusive of 2% wastage.
5. Quantity of import item at S.No.3 may be allowed as 1.9 MT on net to net basis.
6. Quantity of import item at S.No.4 may be allowed as 10.304 MT on net to net basis.
7. Quantity of import item at S.No.5 may be allowed as 6.72 MT inclusive of 2% wastage.
8. Quantities of import items at S.No.6 & 7 may be allowed as 0.836 MT each.
9. Import of components may be allowed with accountability clause.

9. Advance Authorisation No. 0510214798 dated 10.01.2008

After incorporating the modification in UOM of item of export and certain items of imports, Norms may be amended as under:

1. Words “Net content of Carbon Steel/Stainless Steel Seamless/ERW Pipes 29.4 MT ” may be suffixed with the description of export product.
2. Word “relevant” may be prefixed with the description of import items at S.No.1, 2 & 5.
3. Quantity of import item at S.No.1 may be allowed as 17.44 MT inclusive of 2% wastage.
4. Quantity of import item at S.No.2 may be allowed as 12.55 MT inclusive of 2% wastage.
5. Quantity of import item at S.No.3 may be allowed as 11.4 MT on net to net basis.
6. Quantity of import item at S.No.4 may be allowed as 5.7MT on net to net basis.
7. Quantity of import item at S.No.5 may be allowed as 0.92 MT inclusive of 2% wastage.
8. Quantities of import items at S.Nos. 6 & 7 may be allowed as 0.48 MT each.

10. Advance Authorisation No. 0510215181 dated 18.01.2008

After incorporating the modification in UOM of item of export and certain items of imports, Norms may be amended as under:

1. Words “Net content of imported inputs in Export product 126.35 MT” may be suffixed with the description of export product.
2. Word “relevant” may be prefixed with the description of import item and its quantity may be allowed as 128.9 MT inclusive of 2% wastage.

11 Advance Authorisation No. 0510222177 dated 16.06.2008

After incorporating the modification in UOM of item of export and certain items of imports, Norms may be amended as under:

1. Net export weight of 118 MT containing 86.45 MT of imported inputs may be specified with the quantity of export product.

2. Word “relevant” may be prefixed with the descriptions of import items at S.No.1, 2, 3 & 4.
3. Quantities of import items at S.No.1, 2, 3 & 4 may be allowed as 14.54 MT, 4.85 MT, 48.5 MT & 20.4 MT respectively inclusive of 2% wastage.

12. Advance Authorisation No. 0510216105 dated 11.02.2008

After incorporating the modification in UOM of item of export and certain items of imports, Norms may be amended as under:

1. Description of export product may be modified as “Pre-fabricated Steam Pipes consisting of 17 MT of Pre-fabricated Alloy Steel Seamless Pipes / Tubes and consumables etc.
2. Word “relevant” may be prefixed with the description of import item at S.No.1.
3. Quantity of import item at S.No.1 may be allowed as 17.34 MT inclusive of 2% wastage.
4. Quantities of import items at S.Nos. 2 & 3 may be allowed as 0.173 MT each.

13 Advance Authorisation No. 0510216105 dated 11.02.2008

After incorporating the modification in UOM of item of export and certain items of imports, Norms may be amended as under:

1. Words “Containing Stainless Steel Seamless/Welded Pipes: 14.25 MT, Carbon Steel Seamless/Welded Pipes: 82.65 MT & Alloy Steel Seamless/Welded Pipes: 19 MT” may be suffixed with the description of export product.
2. Word “relevant” may be prefixed with the description of import items at S.No.1, 3 & 5.
3. Quantity of import item at S.No.1 may be allowed as 14.54 MT inclusive of 2% wastage.
4. Quantity of import item at S.No.2 may be allowed as 4.275 MT on net to net basis.
5. Quantity of import item at S.No.3 may be allowed as 84.3 MT inclusive of 2% wastage.
6. Quantity of import item at S.No.4 may be allowed as 18.05 MT on net to net basis.
7. Quantity of import item at S.No.5 may be allowed as 19.38 MT inclusive of 2% wastage.
8. Quantity of import item at S.No.6 may be allowed as 2.85 MT on net to net basis.
9. Quantities of import items at S.Nos. 7 & 8 may be allowed as 1.434 MT each.

14. Advance Authorisation No. 0510218220 dated 19.03.2008

After incorporating the modification in UOM of items of exports and certain items of imports, Norms may be amended as under:

1. Net weight of export products from S.No.1 to 6 may be specified as 23 MT each (total net export weight 138 MT).
2. Words “Containing Carbon Steel Seamless Pipes: 29.925 MT, Stainless Steel Seamless/Welded Pipes: 33.25 MT & Stainless Steel Seamless Tubes : 3 MT ” may be specified with the quantity of export product.
3. Word “relevant” may be prefixed with the description of import items at S.No.1, 3, 5 & 6.
4. Quantity of import item at S.No.1 may be allowed as 30.57 MT inclusive of 2% wastage.
5. Quantity of import item at S.No.2 may be allowed as 7.125 MT on net to net basis.
6. Quantity of import item at S.No.3 may be allowed as 33.92 MT inclusive of 2% wastage.
7. Quantity of import item at S.No.4 may be allowed as 6.65 MT on net to net basis.
8. Quantity of import item at S.No.5 may be allowed as 23.25 MT inclusive of 2% wastage.
9. Quantity of import item at S.No.6 may be allowed as 780 Mtrs (3 MT) on net to net basis.
10. Weights of 2 MT, 2 MT, 2.85 MT, 2.85 MT & 1.8 MT may be specified with the quantities of import items at S.Nos.7, 8, 9, 10 & 14 respectively and their quantities may be allowed on net to net basis. Accordingly quantity of import item at S.No. 8 may be reduced to 48 Nos.
11. Quantity of import item at S.No.11 may be allowed as 485 mtrs. (2.91 MT) inclusive of 2% wastage.
12. Quantity of import item at S.No.12 may be allowed as 2664 Nos. (4.7 MT) on net to net basis.
13. Quantity of import item at S.No.13 may be allowed as 30 Nos. (0.3 MT) on net to net basis.
14. Quantities of import items at S.Nos. 15 & 16 may be allowed as 1.07 MT each.
15. Import of components may be allowed with accountability clause.

15. Advance Authorisation No. 0510221066 dated 27.05.2008

After incorporating the modification in UOM of items of exports and certain items of imports, Norms may be amended as under:

1. Net weight of export products from S.No.1 to 3 may be specified as 23 MT each (total net export weight 69 MT).
2. Words “Containing Carbon Steel Seamless Pipes: 15 MT & Stainless Steel Seamless/Welded Pipes/ Tubes: 17MT may be specified with the total quantity of export product.
3. Word “relevant” may be prefixed with the description of import items at S.No.1, 3, 5 & 6.
4. Quantity of import item at S.No.1 may be allowed as 15.3 MT inclusive of 2% wastage.
5. Quantity of import item at S.No.2 may be allowed as 3.5 MT on net to net basis.
6. Quantity of import item at S.No.3 may be allowed as 17.34 MT inclusive of 2% wastage.
7. Quantity of import item at S.No.4 may be allowed as 2.85 MT on net to net basis.
8. Quantity of import item at S.No.5 may be allowed as 11.63 MT inclusive of 2% wastage.
9. Quantity of import item at S.No.6 may be allowed as 390 mtrs. (1 MT) on net to net basis.
10. Weights of 1 MT, 1 MT, 2.5 MT, 1.6 MT, 1.4 MT, 2.5 MT, 1.5 MT, 150 Kgs., 0.90 MT & 0.5 MT. may be specified with the quantities of import items from S.No. 7 to 15 & 18 respectively and quantities of these items may be allowed on net to net basis.
11. Quantity of import item at S.No. 16 may be allowed as 0.55 MT.
12. Quantity of import item at S.No. 17 may be allowed equal to weight of Welding Wire.
13. Import of components may be allowed with accountability clause.

16. Advance Authorisation No. 0510221746 dated 09.06.2008

After incorporating the modification in UOM of item of export and certain items of imports, Norms may be amended as under:

1. Words “ Containing Carbon Steel Seamless Pipes/Tubes: 57 MT. & Stainless Steel Seamless/ERW Pipes/Tubes: 15.2 MT” may be specified with the quantity of export product.
2. Word “relevant” may be prefixed with the description of import items at S.No.1, 2 & 5.
3. Quantity of import item at S.No.1 may be allowed as 58.14 MT inclusive of 2% wastage.
4. Quantity of import item at S.No.2 may be allowed as 15.5 MT inclusive of 2% wastage.
5. Quantity of import item at S.No.3 may be allowed as 15.2 MT on net to net basis.
6. Quantity of import item at S.No.4 may be allowed as 10.75 MT on net to net basis.
7. Quantity of import item at S.No.5 may be allowed as 0.95 MT inclusive of 2% wastage.
8. Quantities of import items at S.No.6 & 7 may be allowed as 1.0 MT each.
9. Import of components may be allowed with accountability clause.

17. Advance Authorisation No. 0510221747 dated 09.06.2008

After incorporating the modification in UOM of item of export and certain items of imports, Norms may be amended as under:

1. Words “ Containing Carbon Steel Seamless Pipes/Tubes: 9.975 MT & Stainless Steel Seamless/ERW Pipes/Tubes: 9.975 MT” may be specified with the quantity of export product.
2. Word “relevant” may be prefixed with the description of import items at S.No.1, 2 & 5.
3. Quantity of import item at S.No.1 may be allowed as 10.17 MT inclusive of 2% wastage.
4. Quantity of import item at S.No.2 may be allowed as 10.17 MT inclusive of 2% wastage.
5. Quantity of import item at S.No.3 may be allowed as 8.075 MT on net to net basis.
6. Quantity of import item at S.No.4 may be allowed as 4.75 MT on net to net basis.
7. Quantity of import item at S.No.5 may be allowed as 0.969 MT inclusive of 2% wastage.
8. Quantities of import items at S.No.6 & 7 may be allowed as 0.341 MT each.
9. Import of components may be allowed with accountability clause.

18. Advance Authorisation No. 0510223409 dated 04.07.2008

After incorporating the modification in UOM of item of export and certain items of imports, Norms may be amended as under:

1. Words “Containing Carbon Steel Seamless Pipes/Tubes: 4.988 MT & Stainless Steel Seamless/Welded Pipes/Tubes: 5.89 MT” may be specified with the quantity of export product.
2. Word “relevant” may be prefixed with the description of import items at S.No.1, 3, 5 & 6.
3. Quantity of import item at S.No.1 may be allowed as 5.09 MT inclusive of 2% wastage.
4. Quantity of import item at S.No.2 may be allowed as 1.188 MT on net to net basis.
5. Quantity of import item at S.No.3 may be allowed as 5.814 MT inclusive of 2% wastage.
6. Quantity of import item at S.No.4 may be allowed as 0.95 MT on net to net basis.
7. Quantity of import item at S.No.5 may be allowed as 3.88 MT inclusive of 2% wastage.
8. Quantity of import item at S.No. 6 may be allowed as 124 mtrs. (194 Kgs.) inclusive of 2% wastage.
9. Weights of 300 Kgs., 100 Kgs., 500 Kgs., 200 Kgs., 500 Kgs. 400 Kgs. 200 Kgs. & 50 Kgs. may be specified with the quantities of import items from S.Nos. 7 to 14 respectively and quantities of these items may be allowed on net to net basis with accountability clause.
10. Quantity of import items at S.No. 15 may be allowed as 83 mtrs. inclusive of 2% wastage.
11. Weights of 800 Kgs., 500 Kgs., 50 Kgs. & 30 Kgs.. may be specified with the quantities of import items from S.Nos. 16 to 19 respectively and quantities of these items may be allowed on net to net basis with accountability clause.
12. Quantity of import item at S.No.20 may be allowed as 173 Kgs.
13. Quantity of import item at S.No.21 may be allowed equal to weight of Welding Wire at S.No. 20.
14. Import of components may be allowed with accountability clause.

19. Advance Authorisation No. 0510224183 dated 21.07.2008

After incorporating the modification in UOM of item of export and certain items of imports, Norms may be amended as under:

1. Words “Containing Stainless Steel Seamless/Welded Pipes: 5.89 MT & Carbon Steel Seamless Pipes/Tubes: 4.988 MT” may be suffixed with the description of export product.
2. Word “relevant” may be prefixed with the description of import items at S.No.1, 3, 5 & 6.
3. Quantity of import item at S.No.1 may be allowed as 5.09 MT inclusive of 2% wastage.
4. Quantity of import item at S.No.2 may be allowed as 1.188 MT on net to net basis.
5. Quantity of import item at S.No.3 may be allowed as 5.814 MT inclusive of 2% wastage.
6. Quantity of import item at S.No.4 may be allowed as 0.95 MT on net to net basis.
7. Quantity of import item at S.No.5 may be allowed as 3.86 MT inclusive of 2% wastage.
8. Quantity of import item at S.No.6 may be allowed as 126.3 Meters (0.194 MT) inclusive of 2% wastage.
9. Weights of 300Kgs, 100 Kgs., 500 Kgs., 200 Kgs., 500 Kgs., 400 Kgs., 200 Kgs., 50 Kgs., 800 Kgs., 500 Kgs., 50 Kgs. & 30 Kgs. may be specified with the quantities of import items from S.Nos. 7 to 14 and 16 to 19 respectively and their quantities may be allowed on net to net basis.
10. Quantity of import item at S.No. 15 may be allowed as 82.5 Meters (48.5 Kgs.) inclusive of wastage of 2%.
11. Quantity of import item at S.No.20 may be allowed as 178 Kgs.
12. Quantity of Welding Flux at import item S.No.21 may be allowed equal to the quantity of Welding Wire.

20. Advance Authorisation No. 0510225734 dated 19.08.2008

After incorporating the modification in UOM of item of export and certain items of imports, Norms may be amended as under:

1. Words “ Containing Carbon Steel Seamless Pipes/Tubes: 62.28 MT. & Stainless Steel Seamless/Welded Pipes/Tubes: 0.28 MT” may be specified with the quantity of export product.
2. Word “relevant” may be prefixed with the description of import items at S.No.1, 3 & 5.
3. Quantity of import item at S.No.1 may be allowed as 63.52 MT inclusive of 2% wastage.
4. Quantity of import item at S.No.2 may be allowed as 54.34 MT on net to net basis.
5. Quantity of import item at S.No.3 may be allowed as 0.286 MT inclusive of 2% wastage.

5. Quantity of import item at S.No.3 may be allowed as 0.280 MT inclusive of 2% wastage.
6. Quantity of import item at S.No.4 may be allowed as 0.280 MT on net to net basis.
7. Quantity of import item at S.No.5 may be allowed as 0.381 MT inclusive of 2% wastage.
8. Quantity of import item at S.No.6 may be allowed as 1.19 MT.
9. Quantity of import item at S.No.7 may be allowed equal to the quantity of Welding Wire.
10. Import of components may be allowed with accountability clause.

21. Advance Authorisation No. 0510230697 dated 11.11.2008

After incorporating the modification in UOM of item of export and certain items of imports, Norms may be amended as under:

1. Net weight of export product may be specified as 23 MT.
2. Words “ Containing Carbon Steel Seamless Pipes/Tubes: 4.988 MT & Stainless Steel Seamless/Welded Pipes/Tubes: 5.89 MT” may be specified with the quantity of export product.
3. Word “relevant” may be prefixed with the description of import items at S.No.1, 3, 5 & 6.
4. Quantity of import item at S.No.1 may be allowed as 5.09 MT inclusive of 2% wastage.
5. Quantity of import item at S.No.2 may be allowed as 1.188 MT on net to net basis.
6. Quantity of import item at S.No.3 may be allowed as 5.81 MT inclusive of 2% wastage.
7. Quantity of import item at S.No.4 may be allowed as 0.95 MT on net to net basis.
8. Quantity of import item at S.No.5 may be allowed as 3.876 MT inclusive of 2% wastage.
9. Quantity of import item at S.No.6 may be allowed as 126 Mtrs (0.194 MT) inclusive of 2% wastage.
10. Weights 300 Kgs., 100 Kgs., 500 Kgs., 200 Kgs., 500 Kgs. 400 Kgs., 200 Kgs., 50 Kgs., 800 Kgs., 500 Kgs., 50 Kgs. & 30 Kgs. may be specified with the quantities of import items at S.Nos. 7 to 14 & 16 to 19 respectively and their quantities may be allowed on net to net basis.
11. Quantity of import item at S.No.15 may be allowed as 82.6 mtrs. inclusive of 2% wastage.
12. Quantity of import item at S.No. 20 may be allowed as 0.187 MT.
13. Quantity of import item at S.No.21 may be allowed equal to the quantity of Welding Wire at S.No. 20.
14. Import of components may be allowed with accountability clause.

22. Advance Authorisation No. 0510235656 dated 03.02.2009

No details are available. They may be sought prima facie case appears to belong to DES-II Section.

23. Advance Authorisation No. 0510235654 dated 03.02.2009

After incorporating the modification in UOM of items of exports and certain items of imports, Norms may be amended as under:

1. Words “ Containing 1614 Kgs of Carbon/Alloy Steel Seamless/Welded Pipes/Tubes” may be specified with the total quantity of export products at Sl. No.1 & 2.
2. Word “relevant” may be prefixed with the description of import items at S.No.1, 3 & 5.
3. Quantity of import item at S.No.1 may be allowed as 516.6 Kgs. inclusive of 2% wastage.
4. Quantity of import item at S.No.2 may be allowed as 437 Nos.(100 Kgs.) on net to net basis.
5. Quantity of import item at S.No.3 may be allowed as 238.4 Kgs. inclusive of 2% wastage.
6. Quantity of import item at S.No.4 may be allowed as 392 Nos.(95 Kgs.) on net to net basis.
7. Quantity of import item at S.No.5 may be allowed as 891.5 Kgs. inclusive of 2% wastage.
8. Quantity of import item at S.No.6 may be allowed as 343Nos. (51.3 Kgs.) on net to net basis
9. Quantity of import item at S.No 7 may be allowed as 19 Kgs.
10. Quantity of import item at S.No.8 may be allowed equal to quantity of Welding Wire at S.No. 7 of import item.
11. Import of components may be allowed with accountability clause.

24. Advance Authorisation No. 0510236836 dated 20.02.2009

After incorporating the modification in UOM of item of export and certain items of imports, Norms may be amended as under:

1. Words “Containing 70.3 MT of Alloy Steel Seamless Pipes” may be specified with the quantity of export product.
2. Total net weight of export product may be modified as 106.5 MT.
3. Word “relevant” may be prefixed with the description of import items at S.No.1&3.
4. Quantity of import item at S.No.1 may be allowed as 71.71 MT inclusive of 2% wastage.
5. Quantity of import item at S.No.2 may be allowed as 193 Nos. (31.94 MT) on net to net basis.
6. Quantity of import item at S.No.3 may be allowed as 0.94 MT on net to net basis.
7. Quantity of import item at S.No.4 may be allowed as 9 Nos. (50 Kgs.)on net to net basis.
8. Quantity of import item at S.No. 5 may be allowed as 1.05 MT.
9. Quantity of import item at S.No. 6 may be allowed equal to the quantity of Welding Wire at S.No. 5.
10. Import of components may be allowed with accountability clause.

Regarding Advance Authorisation No. 0510205473 dated 27.06.2007, the Committee decided to forward a copy of firm’s representation to DHI for examination and comments and to re-list the case for 12.10.2010.

The Regional Authority may take necessary action accordingly.

S.No.203

Case No. A/R-69	M/s. Netafin	F.No. 01/80/50/ 01857/AM09/DES.I	Lic.No. & Date
Meeting No. 21/11	Irrigation India Ltd.,	RA F.No.34/24/040/00192/AM09	3410023781
Date: 24.08.2010		Ratification of norms	dt.20.03.2009

The Committee noted that the representation of the firm was sent to DC(MSME). However, the Committee decided to send a copy of firm’s representation to C&PC for examination & comments and to re-list the case for 12.10.2010

Case No. A/R- 78	M/s. GEA BGR	F.No. 01/80/50/ 01097/AM08/DES.I	Lic.No. & Date
Meeting No. 21/11	Energy System	RA F.No.04/24/040/00325/AM08	0410092981
Date: 24.08.2010	India Ltd., Chennai	Ratification of norms	dt.02.01.2008

Following representatives of M/s GEA BGR Energy System India Ltd., Chennai present in the meeting, explained their cases: (1) Sh. Ramesh Sampath, Sr. Deputy General Manager, Commercial; (2) Sh D. Rajendra Kumar, Dy. G.M., Projects Oil & Gas Equipment Division; (3) Sh. B.V. Ramesh, D.G.M. Project. They agreed that they will furnish the details information in respect of all cases within in 10 days. The Committee therefore decided to defer the consideration and to relist the case for 12.10.2010

Case No. A/R- 79	M/s. Precihole	F.No. 01/80/50/ 00085/AM10/DES.I	Lic.No. & Date
Meeting No. 21/11	Machine Tools Pvt.	RA F.No.03/95/040/00989/AM09	0310511441
Date: 24.08.2010	LTd.,	Ratification of norms	dt.13.03.2009

The representative of the DHI informed the Committee that they have received the firm’s representation and the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case for 12.10.2010.

Case No. A/R- 80	M/s. WPIL Limited,	F.No. 01/81/50/ 00308/AM07/DES.I	Lic.No. & Date
Meeting No. 21/11	Kolkata	RA F.No.02/24/040/00110/AM07	0210091864
Date: 24.08.2010		Ratification of norms	dt.27.07.2006

The representative of the DIPP informed the Committee that they have not received the firm’s representation and desired to examine the Section file. The Committee directed the file be handed over to DIPP for examination and study. The Committee, therefore, decided to defer the consideration and to relist the case for 12.10.2010.

S.No.34

Case No.C-35	M/s. Panch Ratna Fastners	HQ F.No.01/80/162/1316/AM09/DES.I	
Meeting No. 21/11	(P). Ltd;		
Date: 24.08.2010		Alleged swindling of several crores of Govt. revenue –DEPB.	

The Committee observed that the required information has neither been received from the EEPC to enable the NC to examine the issue It was decided by the Committee to remind them for furnishing the requisite information and to relist

the case for 12.10.2010

S.No.35

Case No. C-20	M/s. BOSCH Limited, Bangalore	HQ F.No.01/80/162/00683/AM10/DES-I
Meeting No. 21/11		Fixation of SION
Date: 24.08.2010		

The Committee observed that the requisite information data of the product called for from EEPC are yet to be received. The Committee therefore, decided to remind them to send the representative data and ask the EEPC to check whether there are other manufacturer and to forward the firm's representation to FIEO for the Export Product "Viz. Common Rail Pumps". The Committee, therefore decided to defer the consideration and to relist the case for 12.10.2010.

S.No.36

Case No.C-04	M/s. Kusalava International LTD.,	HQ F.No.01/80/162/00021/AM10/DES.I
Meeting No. 21/11		
Date: 24.08.2010		Fixation of Standard Input Output Norms (SION) for the export of "Cylinder Liners"

The representative of DHI has informed the Committee that there are three applicants. But Application of Shriram Automotive products is not available. The details of imported inputs are also not available. It appears that the firm has not taken Advance licence before. The Committee decided to ask M/s Shriram Automotive Products Pvt. Ltd. to furnish a copy application Advance Licence along with relevant document duly attested by Executive Engineer through EEPC and to relist the case for 12.10.2010.

Case No.C – 12	M/s. Gardex, Jalandhar	HQ F.No.01/80/162/01288/AM10/DES.I
Meeting No. 21/11		
Date: 24.08.2010		Addition of input item in SION Sl. No. C-1538 "Non Alloy Steel forged (machined) Hammers with handle made of fiber glass"

The Committee noted that the application of addition/modification of SION has been forwarded to DC(MSME) for examination and comments and decided to relist the case for 12.10.2010.
